

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1411/ND/2018

In the matter of :

AS Technosoft (P) Ltd

.. PETITIONER

Vs.

Indianroots Shopping Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 22.2.2019

Coram :

Ms. Ina Malhotra,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor :Mr. Atul Kumar Advocate with Mr. Alok Gupta, AR

For the Respondent/Corporate Debtor : Mr. Rishabh Bansal, Advocate

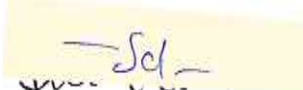
For the Intervener :

ORDER

No reply has been filed by the Corporate Debtor and no objections have been raised during the course of arguments.

Ld. Counsel for the Corporate Debtor submits that due to changes in the Management, no instructions have been received. As no dispute has been raised by the Corporate Debtor, the submissions of the Operational Creditor shall be taken into consideration. Arguments heard.

Order reserved.


(INA MALHOTRA)
MEMBER (JUDICIAL)

Surjit